

**Mediation Centre, Rajasthan High Court
Jaipur Bench, Jaipur
Cause List Date 05-08-2016**

S. No.	Name of Mediator	Cases Title	Name of petitioner Advocate	Name of Respondent Advocate
1	Sh. Suresh Pareck , Sr. Advocate	S.B. Cr. Misc. Bail Application No. 11351/15 Jaspreet Singh Kamal Vs. State	Aditya Sharma/ Lalit Sharma	Archana Mantri
2	Sh. Ajeet Bhandari, Advocate	S.B. Civil Misc. Appeal No. 2727/06 Smt. Reeta VS. G. Sarla Stephan	G.S. Rathore	Anil Jain Aditya Mathur
3	Sh. G.S. Hora, RHJS (Retd.)	S.B. Civil First Appeal No. 317/96 Smt. Amlin Jhon Vs. Semual Jhon	S.P. Tyagi	
4	Sh. Lal Singh Rao, RHJS (Retd.)	S.B. Cr. Misc. Bail Application No. 6425/16 Ashish Sharma Vs. State	Dr. Mahesh Sharma	Kamal Kant Vyas
5	Sh. A.K. Bajpai , Advocate	D.B. Civil Misc. Appeal No. 5059/12 Gaurav Rajvanshi Vs. Smt. Neetu	Shashi Shekhar Gaur	Jiteendra Mishra
6	Sh. Ankur Rastogi, Advocate	D.B. Civil Misc. Appeal No. 1720/15 Anju Jangid Vs. Sanjeev Jangid	Gajanand Yadav	RDS Naruka
7	Sh. Bhuvnesh Sharma, Advocate	S.B. Cr. Revision Petition No. 703/16 Sarika Devi Vs. Anand	RDS Naruka	B.S. Chirania
8	Sh. Sunit Awasthi, Advocate	S.B. Civil Misc. Appeal No. 2731/12 Smt. Snehlata Vs. Vinod Kumar Sharma	R.P. Singh	M.K. Jain

NOTICE

Learned Advocates are requested to get such matters referred to Mediation Centre, which in their opinion can be mutually settled by the parties on persuasion by trained Mediators, especially the matters arising out of matrimonial/ family disputes - divorce petitions, maintenance, custody of children, injunction and/or declaration, partition, specific performance, recovery of possession, money suits, disputes between the landlord and tenant, Negotiable instruments Act, Company matters, and the matters of like nature. Learned Advocates may also provide the list of such cases to the Deputy Registrar (Judicial) Rajasthan High Court, Bench at Jaipur.

By Order


(Anutosh Gupta) 04/8/16
Deputy Secretary
(Action Plan & ADR)